

The motion was adopted.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (General) for 1993-94 to vote.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1994 in respect of the following demands entered in the second column thereof, against Demand Nos. 6, 24, 25, 27, 35, 45, 51 and 94.

The motion was adopted

18.24 hrs.

APPROPRIATION (NO. 3) Bill* 1993

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year."

*Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 26-8-93.

The motion was adopted.

SHRI M. V. CHANDRASHEKHARA MURTHY: I introduce** the Bill.

I beg to move:**

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up Clause by Clause consideration of the Bill. The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause I, the Schedule, the enacting formula and the long title stand part of the Bill."

The motion was adopted.

Clause I, The Schedule, the Enacting formula and the long Title were added to the Bill.

SHRI M. V. CHANDRASHEKHARA MURTHY: Sir, I beg to move;

**Introduced/moved with the recommendation of the President.

[Sh. M. V. Chandrasekhara Murthy]

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The motion is adopted and the Bill is passed.

[Translation]

SHRI RAMKRISHNA KUSMARIA (Damoh): Mr. Chairman, Sir, I am on a point of order. When the hon. Member rose to speak after the Bill was introduced for consideration, he was not allowed to make his submission. This does not comply to the rules. How such things can be allowed. Nobody was allowed to put his points on the Appropriation Bill.

MR. CHAIRMAN: I am not doing anything out of the rule. All these have been circulated to the members in the morning. So, the Appropriation Bill is there, everything is there. You should have given your notice to the Speaker at the appropriate time. Now, there is no more discussion on this.

18.35 hrs.

APPROPRIATION (NO. 4) BILL*, 1993

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the year 1993-94.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the year 1993-94."

The motion was adopted.

SHRI M. V. CHANDRASHEKHARA MURTHY: I introduce** the Bill.

I beg to move.**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the year 1993-94, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. CHAIRMAN: Now, the question is:

"That Clause 1, the Enacting formula and the long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI M. V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The motion is adopted and the Bill is passed.

*Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 26-8-93.

**Introduced/moved with the recommendation of the President.